BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, ‘A’ WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No 21(1588)/2013-IC

Date: 26-11-13

In the matter of

Ms. Sudha
H.No.81, GH-9, DDA Flat,
Pashchim Vihar,
New Delhi-110087.

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI – 110001

Respondent

DATE: TWENTY SIX NOVEMBER TWO THOUSAND THIRTEEN

Date: 26-11-13

ORDER

The appellant has filed an appeal on 13-10-13 received on 24-10-13 under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter no. 21(1588)2013-IC dated 8-10-13.

Brief facts of the case:

1. The appellant vide his application dated 25-8-13 received on 9-9-13 sought information relating to Attorney General.

2. The respondent has collected the information from the concerned sections of this Ministry and transferred to the concerned authority vide letter No. 21(1588) 2013 dt. 8-10-13.

3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 24-10-13.

4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no further hearing is required in the matter.
Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 8-10-13 is the substantive response for the information asked by the applicant in his original application dt. 25-8-2013.

6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. In view of keeping the principles of natural justice the appeal is rejected.

7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority she may file a second appeal before the Hon’ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhaiji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

DR. GITA RAWAT
Joint Secretary & Appellate Authority
Date: 26.11.2013

Copy to:

1. Ms. Sudha, H.No.81, GH-9, DDA Flat, Pashchim Vihar, New Delhi-110087.